

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 404  
IB-1082/ND/2020

**IN THE MATTER OF:**

**Canara Bank**

**...PETITIONER**

**Vs.**

**M/s. NSP Associates (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 22.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

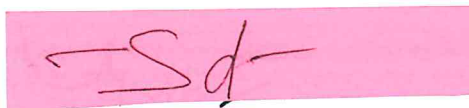
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Avdhesh Bairwa, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Mr. Harshal  
Kumar, Mr. Shivam Wadhwa,  
Advocates.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor as well as Learned Counsel for the Corporate-debtor. Both the Learned Counsels have submitted that they are exploring the possibility of amicable resolution of the matter and jointly prayed for grant of time. Accordingly, the matter is now posted to **27.01.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**